

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 7
(IB)-3392(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

Arihant Traders

....**Applicant**

Vs.

Giesecke and Devrient India Pvt Ltd

....**Respondent**

Order delivered on 16.12.2019

CORAM

**CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Rohit Rathi, Adv.

For the Liquidator : Mr. Ashish Singh, Adv.

ORDER

Counsel for Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor at its registered office address and the Operational Creditor is permitted to serve private notice to the Corporate Debtor at its registered office address alongwith documents relied upon, by all modes and file proof of service along with an affidavit on the next date of hearing.

Put up the matter on 07.01.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)**

